SI.	State	Name of the	Name of the project
No.		company	
15.	Orissa	MCL	Gopal Prasad OC
16.	Orissa MCL	Nataraj UG	
17.	Andhara Pradesh	SCCL	GDK-5 LHD
18.	Andhara Pradesh	SCCL	GDK-6B (BG'I)
19.	Andhara Pradesh	SCCL	YLD. 21INC.BG
20.	Andhara Pradesh	SCCL	MNG. OC-IV
21.	Andhara Pradesh	SCCL	Koyagudem OCP-I

- (c) All the mines mentioned above will be mined by the coal companies themselves. None of these mines is proposed to be given to the private sector. 119 blocks (including sub-blocks) in Coal India Ltd. and Singareni Collieries -Company Ltd. have been separately earmarked for captive mining by private/public sector allocation of which is made by Screening Committee set up in the Ministry of Coal for the purpose.
  - (d) Does not arise in view of (c) above.

## **Exploitation of Coal Workers**

- $\dagger$  2484. SHRI MAN MOHAN SAMAL: Will the Minister of COAL be pleased to state:
- (a) whether Government are aware of the exploitation of coal workers by the contractors;
- (b) what effective steps are being taken by Government to check exploitation of the workers; and
- (c) what are the details of schemes being initiated to improve the stan dard of living of these workers?

THE MINISTER OF STATE OF MINISTRY COAL (SHRI N.T. SHANMUGAM): (a) No incident of exploitation of coal workers by the contractors is reported in Coal India Limited and its subsidiary companies, Singareni Collieries Company Limited and Neyveli Lignite Corporation Limited.

<sup>†</sup> Original notice of the Question was received in Hindi.

- (b) Does not arise in view of reply given to part (a) above.
- (c) The contracfcasual labour engaged through contractors in coal companies on temporary and miscellaneous jobs of intermittment nature are paid minimum wages not less than the rates notified by the Government from time to time. The Central Labour Machinery through the Central Labour Commissioner *implements* the Contract Labour (Abolition and Regulation) Act's provisions in this regard. The workmen compensation and other monetary terminal benefits are given to contract workers in line with the facilities extended to the regular workmen of the coal companies.

## Profit earned by CIL

- † 2485. SHRI MAN MOHAN SAMAL: Will the Minister of COAL be pleased to state:
- (a) the profit earned by Coal India Ltd. during the last three years;
- (b) the profit earned by Mahanadi Coal Fields during the last three eyars;
- (c) whether Government are aware of the fact that coal mafia has become quite dominant at present; and
- (d) what effective steps are being taken by Government to combat such coal mafia?

THE MINISTER OF STATE OF MINISTRY OF COAL (SHRI NT. SHANMUGAM): (a) The profit of Coal India Ltd. for the last three years are given below:

	Profit (Rs. crores)
1998-99	1451.79
1997-98	1803.99
1996-97	1137.42

<sup>†</sup> Original notice of the Question was received in Hindi.